

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Service Tax Miscellaneous Application No. 86631 of 2019

(on behalf of Appellant)

in

Service Tax Appeal No. 87528 of 2019

(Arising out of Order-in-Appeal No. MKK/102/RGD APP/2019-20 dated 06.06.2019 passed by Commissioner, Central Tax, Central Excise & Service Tax (Appeals) Raigad.)

KGN Engineering

Plot No. 1693/93 Road No. 20 & 21
Steel Market Complex Kalamboli
Navi Mumbai,
Maharashtra - 410218

.....Appellant

VERSUS

**Commissioner of Central
Excise & Service Tax, Raigad**

4th Floor, Kendriya Utpad Shulk Bhavan,
Plot No. -01, Sec. 17, Khandeshwar, Raigad,
Maharashtra 410206.

.....Respondent

Appearance:

None for the Appellant

Shri Nitin Tagade, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85248/2020

Date of Hearing: 12/02/2020

Date of Decision: 12/02/2020

Per: BENCH

Applicant has filed this miscellaneous application for withdrawal of appeal in terms of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The prayer made by the applicant is considered. Accordingly, the appeal is dismissed as withdrawn. Miscellaneous application is disposed of.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

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